

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 104/TT/2020

Dated: 18.2.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period of 03 nos. of assets under "North Region Strengthening Scheme- XVIII in Northern Region".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

2. Form 12B for 2014-19 tariff period for Asset III duly complete in all respects including drawdown, IDC and financing charges.
3. Form 12 B for 2014-19 period for Assets I and II containing loan-wise and quarter-wise details of IDC and financing charges.
4. Reasons for cost variation between Investment Approval and RCE. The details should include item-wise break-up for each Asset, break-up of change in cost due to compensation, land cost and higher prices awarded.
5. Forms 5 and 5A for 2014-19 period in respect of Assets I, II and III.
6. RCE asset-wise and element-wise. The break-up of Assets I, II and III should contain information of Plant & Machinery (Supply & Civil), IDC and IEDC.
7. 400 kV Single Line Diagram (SLD) clearly indicating the assets at Baghpat, Dehradun (Roorkee & Saharanpur) Sub-stations.

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8. Submit 220 kV SLD at Dehradun Sub-station.
9. Detailed Scope of work approved by Board of Directors in reference to Baghpat and Dehradun (Roorkee & Saharanpur).

Also provide the following information as per the details below:-

	400 kV Transformer Bays (Nos.)	400 kV Reactor bays (Nos.)	400 kV Line bay (Nos.)	200 kV Transformer Bays (Nos.)	200 kV reactor Bays (Nos.)
Dehradun					
Baghpat					
Roorkee(if any)					
Saharanpur (if any)					

10. In Form 9C for 2014-19 period regarding Assets -I II and III the rate of interest on SBI loan for 2014-15 period does not match with the weighted average rate of interest given in the compendium of loans for 2016-17, 2017-18 and 2018-19 periods. Documents in support of rate of interest for calculation of above loan be supplied.
11. The break-up of Plant & Machinery cost asset-wise be provided for the purpose of computation of allowable initial spares excluding IDC, IEDC, land cost, civil works cost and any other costs like equipment installation costs. Also submit Form 13 for Asset I, II and III.
12. Form 12A for 2014-19 for Assets I, II and III.
13. Current status of downstream transmission system associated with Asset-III containing the details of expected commissioning, reasons for delay, communications with PTCUL.



14. Actual additional capital expenditure for 2018-19 period in respect of all the assets alongwith Auditor's certificate and justification.

15. The additional capital details submitted in respect of all the assets for 2017-18 and 2018-19 periods are mainly on account of balance and retention payments. Clarify whether the said amount is completely on account of balance and retention payments for the said assets or it also pertains to other works. The following information qua balance and retention payment be supplied :

- i. Synopsis of contracts against which payments have been retained and reasons thereof.
- ii. Furnish details of payments proposed to be made in future against balance and retention amount.
- iii. The break-up of additional capitalization and balance & retention payments pertaining to sub-stations, civil works and other works.

16. Computation of O&M expenses claimed for Asset I be submitted in the following format:-

Particulars	Length (in km)/ Number	Normative O&M (₹ lakh)	O&M claimed for 2016-17	O&M claimed for 2017-18	O&M claimed for 2018-19
400 kV TL					
400 kV Line Bays					
PLCC					

17. The following information qua additional capital expenditure on account of un-discharged liabilities be submitted:-

- i. Asset-wise break-up of additional capital expenditure claimed for 2019-20 and 2020-21.
- ii. Form 7 Part B.
- iii. Synopsis of contracts against which payments have been retained/withheld and reasons thereof.
- iv. Clarify whether any payments are expected to be withheld beyond 2020-21 period.



18. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer

